

**Central Electricity Regulatory Commission**  
**3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi-110 001**  
(Tele No.23353503 Fax No.23753923)

No. Eco 1/2010-CERC

New Delhi

December 20, 2010

**AMENDMENT TO THE NOTIFICATION DATED 31.3.2010**

In pursuance of Clause 5.6 (vi) of Ministry of Power (MOP) Notification dated 19.01.2005 (as amended from time to time) on *Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees*, the Central Electricity Regulatory Commission, vide notification dated 31.3.2010, had notified various Escalation Factors and other Parameters for the purpose of bid evaluation and payment. Consequent to the change in input (change in Wholesale Price Index and some of its disaggregated series) for determination of escalation factors and other parameters, certain changes were necessitated in the rates notified on 31.3.2010. Accordingly the following amendments are made.

**Sr. No.1, 3.3, 6.3, 7 and 8 of Table-II are substituted as under:**

**II: Annual Escalation Rates applicable for the purpose of payment as per the Power Purchase Agreement for the period between 01.04.2010 and 30.09.2010**

<b>S.No</b>	<b>Description</b>	<b>Annual Escalation Rates for Payment</b>
1	Escalation rate for domestic coal	4.92
3.3	Escalation Rate for inland handling of imported coal	14.39
6.3	Escalation Rate for inland handling of imported gas	14.39
7	Inflation rate to be applied to indexed capacity charge component	14.39
8	Inflation rate to be applied to indexed energy charge component in cases of captive fuel source.	8.70

Sd/-  
(S.K.Chatterjee)  
Dy. Chief (RA)